GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

STARRED QUESTION NO:387 ANSWERED ON:21.12.2011 OPENING OF KENDRIYA VIDYALAYAS Singh Rajkumari Ratna;Tudu Shri Laxman

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the norms adopted for opening of Kendriya Vidyalayas in the country;
- (b) whether the norms and guidelines fixed for this purpose have been followed in letter and spirit;
- (c) if not, the details of the cases where deviations have taken place during the last three years and the current year alongwith the reasons therefor:
- (d) the remedial steps taken by the Government in this regard; and
- (e) the details of the funds sanctioned, released and utilised by Kendriya Vidyalayas during each of the last three years and the current year, State-wise?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 387 ASKED BY SHRIMATI RAJKUMARI RATNA SINGH, SHRI LAXMAN TUDU, HON'BLE MPs TO BE ANSWERED ON 21.12.2011 REGARDING OPENING OF KENDRIYA VIDYALAYAS

- (a) Kendriya Vidyalayas (KVs) are opened in the Civil/Defence Sector or Project Sector.
- 1. In the Civil/Defence Sector KVs are opened on: Receipt of a proposal from a Ministry of Govt. of India or State Government/UT Administration mainly committing to:
- i). Free of cost suitable land as under:

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(in acres)
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Urban/ Rural

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S. Location Minimum Desirable
No. requirements extent

I Metropolit 02 04
an city

II Hilly 04 08
Areas

III Urban Area 04 08
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ii) Rent free or nominal rent temporary accommodation to house the KV till the KVS constructs its own Vidyalaya building on the land

leased to it; and

- iii) Residential accommodation to at least 50% of the staff, to be made available by the sponsoring authority. In addition to the above, KVs in Civil/Defence Sector are normally considered when:-
- (i) there is concentration of at least 500 employees of the Defence services or of Central Govt. or of a Govt. of India undertaking individually or jointly. (250 in the case of special focus districts); and
- (ii) the minimum potential enrollment of children of specified categories i.e. wards of employees of Central Govt./Central Govt. PSUs/Autonomous Bodies/ State Govt. Employees/State Govt. Undertakings which may be 200 or an average of 30 per class, whichever is more.
- 2. In the project sector the Central Public Sector Undertakings/Institutes of Higher Learning can sponsor KVs by mainly committing to:
- (i) Bear all the recurring and non-recurring expenditure on the proposed KV.
- (ii) Providing free of cost, suitable land and building for housing and future development of the Vidyalaya.
- (iii) Providing suitable residential accommodation to the teaching and non-teaching staff of KVS on the same basis and at the same rates as prescribed by it for its own employees.
- (iv) KVs in the project sector are normally opened when there is concentration of at least 1000 employees of the Govt. of India undertaking, and when there are at least 200 children (500 children in the case of big cities) willing to be enrolled in different classes of the proposed KV to begin with.
- (b) to (d) The guidelines on opening of new KVs are followed. However, the following minor deviations have been allowed with the approval of the competent authority in the last three years and current year.
- 1. During the year 2010-11 one KV i.e. Mohali, Distt. SAS Nagar, Punjab has been opened under Civil Sector wherein land measuring 3.35 acres (in place of minimum requirement of 4 acres) has been accepted on the request of the State Govt.
- 2. One KV i.e. Chhabra, Thermal Power Project, Distt. Baran (Rajasthan) has been opened during the year 2011-12 under the sponsorship of a PSU of State Govt. of Rajasthan.
- (e) The State-wise details of funds released and expenditure incurred during last three years and current year are annexed.